

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 89063 OF 2018

[Arising out of Order-in-Appeal No: PUN-EXCUS-001-APP-216-18-19 dated 1st August 2018 passed by the Commissioner of Central Tax (Appeals – I), Pune.]

Finolex Plasson Industries Pvt Ltd
Plot No. 399, Urse Road, Urse, Tal: Maval
Pune - 410506

...Appellant

versus

Commissioner of Central Tax
41-A, 'F' Wing, 3rd Floor, GST Bhavan,
Sassoon Road, Pune - 411001

...Respondent

APPEARANCE:

None for the appellant

Shri S K Hatangadi, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A/ 86853 /2021

DATE OF HEARING:	20/09/2021
DATE OF DECISION:	20/09/2021

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Pronounced in open court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*